

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.38 of 2013**

**Dated : 21st February, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of:**

**Steel Furnace Association of India** **....Appellant(s)**  
**Versus**

**Punjab State Electricity Regulatory Commission**  
**& Anr.** **.... Respondent (s)**

**Counsel for the Appellant (s):** **Mr. Sanjay Sen**  
**Ms. Surbhi Sharma**  
**Counsel for the Respondent(s):** **Mr. Sakesh Kumar for R.1**  
**Mr. Anand K. Ganesan**  
**Ms. Swapna Seshadri for R.2**

**ORDER**

Admit. Mr. Sakesh Kumar takes notice on behalf of Respondent No.1 and Ms. Swapna Seshadri takes notice on behalf of Respondent No.2 and they seek some time to file the reply. Accordingly, they are directed to file the same after serving copy on the other side.

Post the matter on **18.03.2013.**

**( Rakesh Nath)**  
**Technical Member**  
ts/vs

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**